

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 797 of 2004

Allahabad this the 04th day of August, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.  
Hon'ble Mr. D.R. Tiwari, A.M.

1. Balak Ram Pal S/o Sri Kamta Prasad, presently posted as T.L.F. Grade II,
2. Ram Nath S/o Sri Ram Abhilakh, presently posted as T.L.F. Grade II.
3. Komal Singh S/o Sri Mehtab Singh, presently posted as Electrical Fitter, Grade II.
4. Shobih Ahmad S/o Late Mohammad Asalam, presently posted as Electrical Fitter, Grade II.
5. Mohd. Daud Khan S/o Mohammad Khan, presently posted as Electrical Fitter, Grade II.
6. Pramod Kumar Bhatnagar S/o Sri T.S. Bhatnagar, presently posted as Electrical Fitter, Grade-II.

All are working under Senior Divisional Engineer, (Lighting) North Central Railway, Allahabad.

Applicants

By Advocate Shri R.P. Singh

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. The Divisional Railway Manager, North Central Railway, Allahabad.
3. The Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. The Senior Divisional Engineer(Electrical)Lighting, North Central Railway, Allahabad.
5. Dy. Chief Engineer, Concrete Sleeper Plant, Subedarganj, Allahabad.

Respondents .... pg.2

By Advocate Shri A.K. Gaur

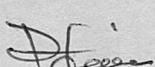
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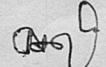
O R D E R ( Oral )

Hon'ble Mr. Justice S.R. Singh, V.C.

By means of this O.A., applicants have prayed for issuance of a direction to the respondents to fix the seniority of the applicants in the cadre of Electrical Fitter Grade II of the Division, by taking into account their total length of their services as Fitter Grade II. They have also prayed for further consequential benefits of promotion etc. It is alleged that the applicants have preferred representation for redressal of their grievances but the competent authority has failed to decide the representation.

2. Having heard the counsel for the parties, we are of the view that it would meet the ends of justice if the present O.A. is disposed of with the direction that that in case applicants file a fresh comprehensive representation within 15 days from today, the competent authority in the respondents establishment shall look into the grievance of the applicants and take appropriate decision on the representation by a reasoned and speaking order to be passed and communicated to the applicants within a period of 3 months from the date of receipt of representation so filed by the applicants. The O.A. stands disposed of accordingly. No order as to costs.

  
Member (A)

  
Vice Chairman

/M.M./